

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 220
Appeal-54/252/ND/2024

IN THE MATTER OF:

Onega Buidwell Pvt. Ltd.

...

Appellant

Versus

Registrar of Companies

...

Respondent

Under Section: 252 (1) Comp. Act

Order delivered on 04.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Awnish Kumar

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Respondents.

Issue notice to the Respondent returnable on 17.09.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 17.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)